

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 876 OF 2017 IN
DFR NO. 3045 OF 2017 &
IA NO. 994 OF 2017

Dated: 19th December, 2017

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jaipur Vidyut Vitaran Nigam Limited & Ors. ... Appellant(s)
Vs.
Rajasthan Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan
Ms. Neha Garg
Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley for R-1

Ms. Abiha for R-2

ORDER
(IA No. 876 of 2017)
For Condonation of Delay

The learned counsel, Mr. Ashwin Ramanathan, appearing for the Appellant prays for one week time to file a better affidavit explaining the delay in filing the appeal.

The submissions, made by the learned counsel appearing for the Appellant, as stated above, place on record.

The learned counsel appearing for the Appellant is permitted to file an affidavit explaining the delay in filing the appeal within a week from today, as requested.

Post this matter on 05.01.2018, as requested by the learned counsel appearing for the Appellant.

(S.D. Dubey)
Technical Member
js/vt

(Justice N.K. Patil)
Judicial Member